COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 241 OF 2017 & IA NO. 198 OF 2018

Dated: 28th February 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Punjab State Transmission Corporation Ltd. Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Respondent(s)

Anr.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Ms. Poorva Saigal Mr. Polkit Agrwal

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

I.A. No. 198 of 2018

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

Appeal No. 241 of 2017

It is represented that pleadings are complete in this matter.

List the matter for hearing on <u>26.04.2018.</u> Tag to Appeal No. 152 of 2015.

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member

ts/mk